



HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar Judicial, Jammu)

File No:- Code No. 62/2018

Titled: The New India Assurance Co. Ltd. vs. Ravinder Kour & Ors
Petitioner(s) Respondent(s)

Notice to the respondent(s):-

R-6 Abdul Aziz s/o Mohd. Sharief R/o Khanateh Teh. Haveli District Poonch.

R-7 Taleem Akhtar w/o Mohd. Amin R/o Kanian, Poonch.

R-8 Prithpal Singh s/o Syam Singh R/o Durgas, Poonch.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 29.12.20 8.00 A.M. / 10.00 A.M. or the next working day if 29.12.20 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 24th day of December, 2020 at Jammu.

Sami
Registrar
Judicial
High Court of J&K
Jammu

No.:-

Dated:-

Forwarded in original to the Editor DAILY EXCELSIOR Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry before 29.12.20. An amount of ₹ 500.00 vide No. 653 dated 24.12.20 as publication charges has been deposited in this Court, which shall be paid as and when the bill and cutting are received. The matter treated as most urgent.

Sami
Registrar
Judicial
High Court of J&K
Jammu

date 24/12/20
Copy of the above publication notice forwarded to the Incharge CPC, e-courts for uploading the same on the official website of High Court of J&K, Jammu

Sami
Registrar
Judicial